

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No.412

IA/3063/ND/2022 IN IB/187/ND/2022

IN THE MATTER OF:

Bank of Baroda	...	Applicant
Versus		
Hari Singh Thakur	...	Respondent

Order under Section 95(1).

Order delivered on 26.09.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP	:	CMA Kamal Tyagi
For the Respondent	:	Mr. Manoj Kumar Garg, Adv., Mr. Kundan Kumar Roy, Adv. & Mr. Pulkit Atal, Adv.

ORDER

In the present matter costs has not been deposited on behalf of the respondent. The arguments shall only be heard subject to deposit of cost.

Let the matter stand adjourned to **11.10.2022**.

-Sd-

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

-Sd-

DHARMINDER SINGH
MEMBER (JUDICIAL)